

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY SPEAKER: What about the second one?

SHRI SATISH AGARWAL: Both the Appropriation Bills are passed.

MR. DEPUTY SPEAKER: Shri Mohd. Shafi Qureshi. What is your point?

SHRI MOHD. SHAFI QURESHI (Anantnag): The hon. Minister has mentioned about the procedures which he has taken to streamline so far as the air customs is concerned. Sir, there is marked improvement and there is no doubt about it. I have seen it in Calcutta and at other airports. But I would request the Minister to take particular care about the sea customs and land customs. It takes 45 minutes from Amritsar to Lahore but it takes 2-1/2 hours for the customs to check the people at Attari. So, if some system could be adopted which could facilitate the people going from India to Pakistan and people coming from Pakistan to India it will greatly help them. Same is the question with regard to Bangladesh also. These steps would greatly help all of them. My second suggestion is about sea customs. Lot of complaints are received when the Haj pilgrims come from Mecca. When they arrive at Bombay they face lot of difficulties. It is our experience that normally a ship which comes at the dock takes about 9 days to get cleared from the customs. You have taken steps for streamlining the procedure of air customs. I would request you kindly to look into the sea customs and land customs also, because, lot of people come from land from Bangladesh, from Pakistan, and also people from other countries.

MR. DEPUTY SPEAKER: This is just a suggestion. But the Appropriation Bill has already been passed.

16.04 hrs.

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL—contd.

MR. DEPUTY SPEAKER: Now further consideration of the following motion moved by Shri Bhanu Pratap Singh on the 9th of March 1979, namely:—

"That the Bill to amend the Sugar Undertakings (Taking Over of Management) Act, 1973, be taken into consideration".

There are certain amendments for circulation. Is Shri Ram Dhari Shastri moving his amendment?

SHRI RAM DHARI SHASTRI (Padrauna): No, Sir.

SHRI B. K. NAIR (Mavelikara): Mr. Deputy Speaker, Sir, it is surprising that within four months of the Bill being passed into Act, a move has now been made for making amendments in the Act and the reasons given there are that the arrears had been accumulated not only last year but also in the earlier year. So coverage has to be provided for that, it is claimed. The other point included is that certain parties have taken the issue to the High Courts and so provision is being made to see that the provisions of the Act are not subjected to attack from interested parties.

16.07 hrs.

[SHRIMATI PARVATHI KRISHNAN in the Chair]

Madam, the arrears had been accumulating in the past also and the only reason why the amendment has been thought necessary just now is that the Bill was originally adopted in a hurry without any proper thought. Even in the Statement of Objects and Reasons, it is said that the arrears had been accumulating in the past. Why was this aspect overlooked? I am rather surprised. When the original Bill was moved, I had pointed out that this Bill was rather politically motivated and not honestly meant. I shall only draw attention to the fact that as it is, in spite of the fact

that more than Rs. 100 crore had been accumulated as arrears, only 10 mills have been taken over so far in spite of the fact that about 160 mills had been served with notice within a fortnight of the passing of the original ordinance. And even for these 10 mills they had to pay over Rs. 3.5 crores as arrears. Now, what about the other mills who have also been accumulating crores of rupees. If they are serious about the Bill, why should they not proceed against those Mills which have not so far been taken over? This is a half-hearted measure and it was only a sort of propagandist piece of legislation. Further, in the original Bill, the Statement of Objects and Reasons, says that the estimated financial obligation of the Government is only about Rs. 50 to Rs. 60 lakhs by way of disbursement of loans for payment of arrears. But actually, within a period of four months it is seen to be Rs. 120 crores more. So, it is a sort of miscalculation which has been indulged in and I certainly feel that no proper thought has been given at that time. It was only meant as a device to build up support for the elections in Samastipur, Fatehpur and upper India areas. When the control was lifted, the prices of sugar fell from Rs. 350.00 to Rs. 220.00 per quintal. This sharp fall was unavoidable and anybody could see that the mills will be in doldrums. They were facing very serious crisis and it would have been proper for the Government to come to the help of the mills. Instead of that, they depended on the State Government and they expected the State Governments to come to their rescue. That too, they did half-heartedly. They have already given some Rs. 20 crores to U.P. Government to clear up the arrears of cane dues. Taking a cue from that, the Madras Rajasthan and Maharashtra Governments have also come in the queue for crores of rupees for assistance to be given to mill-owners to clear up the arrears.

Now, how do they expect these mills to repay the money? The sale price

of sugar in retail is more than fifty paise less than the cost of production. What the Minister of State and the Prime Minister have suggested to the mill-owners is why they should be selling sugar at less than the cost price. They could still wait and see for the prices to go up. That is what is actually happening now. In March the prices have begun to move up. That is the way they want to help the consumer. Why not face the problem in a straight-forward fashion? That means subsidising the industry in a very big way. Rather than taking the circuitous route of helping them through loans to clear up the arrears, why not subsidise them?

Then, there is another aspect. You are faced with a glut of 65 lakh tonnes to sugar when we are able to consume only forty lakh tonnes or so. I would suggest that some new measures should be found to tone up the consumption. Some steps have already been taken to increase the consumption of sugar. I would also make a few suggestions in this regard. Though it may appear to be a naive suggestion, my first suggestion is this. In the rural areas, we are having 'food for work' programmes in order to bring about an improvement in the development work. So far, as we have been including wheat and rice to be given as wages to the labourers. Why not include sugar also? We are in surplus in sugar. Once we establish a market for sugar in the rural areas, a liking for sugar in the people, the consumption in course of time will go up.

Then, we have the nutrition programme for our children in the schools. There also no sugar is included; only grains and vegetables are there. This is the International Year of Child and it would be very appropriate if we include some sweet items for children also in their food. That will certainly create a taste and better appreciation by them for the food.

Even as it is, today, it is a sinking industry and the Government is imposing excise duty to the extent of

17½ per cent. Why continue this excise duty? The excise duty has justification only when there is a shortage in the market and when there is scarcity. Now, we are faced with glut and the amount collected by way of excise duty is much less than what you have to give them by way of assistance. Why not eliminate this duty altogether? There were two slabs of excise duty earlier and now you have taken a step to make it uniform for the entire product. It is time to abolish or at least suspend the collection of excise duty for some time. At least temporarily you can do away with the collection of excise duty. And it will go a long way to assist the sugar industry. A certain policy has to be evolved about the sugar industry, for reviving it. It can only be done by increasing consumption. Rather than resorting to the device of helping the mill-owners to pay off their arrears through loan, it would be rather fair to face the problem as it is, and try to subsidize and help the industry by other means.

श्री कंबर लाल गुप्त (दिल्ली मद्र) : महापति महोदय, जो विधेयक मदन के सामने है मैं उस का समर्थन करता हूँ और मैं माननीय मंत्री जी को बधाई देना चाहूँ कि एसे समय में यह विधेयक बहूँ लाए हैं जब कि गांव के लाखों किसान मुसीबत में थे। यह कहना कि यह पोलिटिकली मोटिवेटेड है, मैं समझता हूँ कि यह स्टेटमेंट बिल्कुल पोलिटिकली मोटिवेटेड है। यह बिल पोलिटिकली मोटिवेटेड नहीं है। इस से प्रोग्राम को भी फायदा मिला है और कुछ बातों में जो इंडस्ट्री मुसीबत में हुई उस को भी फायदा मिला है। सब से बड़ा फायदा यह हुआ है कि डी-कंट्रोल करने से प्राइसेज काफी नीचे आ गईं। आज अगर रेफंडम लिया जाय सार हिन्दुस्तान में तो 90 प्रतिशत लोग यह कहेंगे कि चीनी के डी-कंट्रोल से हर एक कंज्यूमर को फायदा हुआ है। जब कंज्यूमर को फायदा हुआ है तो मैं समझता हूँ कि बहुत बड़ी उपलब्धि सरकार की इस विधेयक से या इस आडॉनंस से सामने आई है। दूसरी उपलब्धि मैं समझता हूँ यह है कि जो करणन थी कई लेवेतस पर वह भी काफी कम हो गई। इस के लिये भी मैं मंत्री महोदय को बधाई देना चाहता हूँ। तो यह कहना कि यह पोलिटिकली मोटिवेटेड है, मैं समझता हूँ कि वह स्टेटमेंट ही बिल्कुल पोलिटिकली मोटिवेटेड है और एक स्वभाव है कहने का, इस के और अलावा कुछ नहीं है।

लेकिन एक बात मैं जरूर कहूँगा कि पिछले 6-8 महीने से जिस तरह से काम आप ने इस प्राबलम को टैकल किया कि दस बारह परसेंट गन्ना ज्यादा पैदा हो गया और उस के कारण मे कोई एक लाग टर्म साल्यून जो आप को निकालना चाहिये था, या

परमिंट साल्यून निकालना चाहिए था वह न निकाल कर उस के बजाय ऐडहाक साल्यून आप निकालते गए। थोड़ा अभी कर दिया तो थोड़ा कैन-ग्रोअर्स के लिए कर दिया। इंडस्ट्री वाले चिल्लाते तो उंडट्टी वालों के लिए कर दिया, फिर कैन-ग्रोअर्स के लिए कर दिया परिणाम यह हुआ कि यह प्रोसेस आज तक भी जारी है। अच्छा होता कि शुरू में ही इस सारे को स्टडी कर के अच्छी तरह से इस का प्लान किया जाता और परमानेंट लेवेल पर प्लान किया जाता तो ठीक था। इस में प्लानिंग वही हुई है कि कोई प्लानिंग ही नहीं है, यह मैं जरूर कहूँगा। आप देखिए कि गुड को प्रोपन जनरल लाइसेंस मे कर दिया और दस करोड़ उस के लिए सपोर्ट प्राइस की। इसी तरह से शुगर फैक्ट्रीज की एक्सपोर्ट के लिए परमिट कर दिया कि स्टेट ट्रेडिंग कारपोरेशन के साथ-साथ वह भी बाहर माल भेज सकते हैं। बफर स्टॉक पांच लाख टन का किया। कई मेजर्स उठाए। लेकिन आप शुरू में अगर ये मेजर्स उठाते तो ज्यादा अच्छे होता। हर एक पन्द्रह दिन में या महीने भर के बाद जितना शोर होता गया उतना आप चलते चले गए। यह जो तरीका है यह मैं समझता हूँ कि ठीक नहीं है। बफर स्टॉक में आप का 7 सौ करोड़ रुपया लगा है। मात सौ करोड़ रुपया आप ने यहां जै म कर दिया। अगर यह एग््रीकल्चरल डेवलपमेंट के लिए लगता या इंडस्ट्रियल डेवलपमेंट के लिए लगता तो हम को कितना फायदा होता? आप के पाम एक चूर्ण है जो आप हर जगह इस्तेमाल करते हैं। जहां कमी होती है, फारेन एक्मचेंज आप के पास है, फोरन इम्पोर्ट कर लेते हैं। दूसरी चीज यह है कि व्हीट का आपने बफर स्टॉक किया, 23 सौ करोड़ वहां लगा दिया, चीनी का गडबड हुआ, तो 7 सौ करोड़ वहां लगा दिया, काटन में लगा दिया, जूट में लगा दिया, आलू में लगा दिया, प्याज में लगा दिया, चावल में लगा दिया। मैं समझता हूँ सब मिलाकर चार हजार और पांच हजार करोड़ के बीच में यह पैसा है। बैंकों का यह रुपया जो कि डेवलपमेंट पर खर्च होना था, वह डम्प कर रखा है। इस के बारे में आपको कोई पालिसी बनानी चाहिए। मैं यह नहीं कहता कि सारा बेकार है, कुछ तो जरूरी है, लेकिन कितना जरूरी है, कितना जरूरी नहीं है—इस के बारे में आपको सोचना चाहिए और बाकी पैसा जो हो उस को डेवलपमेंट के काम पर खर्च होना चाहिए, चाहे वह एग््रीकल्चरल का डेवलपमेंट हो या इंडस्ट्री का डेवलपमेंट हो। यहां पर यह नॉन डेवलपमेंट एक्मपेंस है—यह मैं जरूर कहूँगा।

एक बात और अच्छी हुई है। इस बार हमारे यहां 65 लाख टन चीनी बनी और पिछले साल की 34 लाख टन बची हुई थी। इस तरह से 99 लाख टन टोटल चीनी है। इस बार यह अच्छा हुआ कि चीनी के डी-कंट्रोल होने मे कंजम्शन बढ़ता गया। पहले के मुकाबले करीब 25 परसेंट चीनी का कंजम्शन बढ़ गया है। इसलिए मैं विश्वास के साथ कह सकता हूँ कि जितना पुराना स्टॉक था उस में 5-5 लाख टन चीनी ही बचेगी और इस तरह से इतनी लम्बी चौड़ी प्रॉब्लम नहीं होगी।

एक चीज की तरफ मैं ध्यान दिलाना चाहता हूँ जो कि सब से मुख्य प्वाइंट है, जिस के लिए आप विधेयक भी लाए हैं किसानों के ऐरियर्स 10 परसेंट

से ज्यादा नहीं होने चाहिए, अगर होये तो धांप मिल को टेक शोर कर सकते हैं। लेकिन मेरे हिसाब से धांप भी 35 परसेंट एरियस किसानों के मिल मालिकों के पास है। धांपकी मजदूरी भी मैं जानता हूँ। धांप में बस मिले ली है जोकि सिक है, बेकार है। उन पर मांग खर्चा सरकार की करना पड़ रहा है। अगर धांप और मिलें लेते हैं तो धीरे धीरे घाटा पड़ेगा। इस पर भी धांपको ध्यान देना चाहिए कि किसानों को जो 35 परसेंट एरियस है जब तक वह किसानों को नहीं मिलते तब तक किसानों को राहत नहीं मिलेगी। इस के लिए सरकार को फौरन कदम उठाने चाहिए।

एक चीज मैं धीरे कहूँगा कि महाराष्ट्र में एक शूगर एम्पायर कृष्ण लोगों ने बनाई है—मुझे शमा कर रहे मेरे पुराने मित्र, वे उनका दुरुपयोग करते हैं। वहाँ पर यह शूगर लाबी एक एम्पायर बनी हुई है, एक पर्टिकुलर पॉलिटिकल क्लस्ट की। मुझे शान है चौथी लोक सभा में सवाल उठा था, जब कांग्रेस का मेशन हुआ था तो उनका मारा खर्चा शूगर लाबी की तरफ से धांपा था। मैं मंत्री जी से कहूँगा कि उनकी इन्कवायरी होनी चाहिए, उसकी एंक्वायरी करने के लिए धांप स्टेट गवर्नमेंट से कहें ताकि इन प्रकार के जो स्कीम हैं, जाइस प्रकार ना मिम्यूज होता है वह न होने पाये।

इन शब्दों के साथ मैं कहूँगा कि जो विधेयक बहा पर रखा गया है वह बहुत सुन्दर है, मैं श्वास करूँगा कि धांप एक लाग टर्म प्लान बनायेगे। इस के साथ ही मुझे इस बात का डर है कि चीनी धांप जा इनकी मस्ती है कहीं अगली बार बहुत ज्यादा मरगी न हो जाये। मुझे यह डर लग रहा है कि धांप कहीं किसान श्वास न बोये। इस के लिये धांप भी में प्लान करे ताकि धांपे माल भी चीनी ठीक दाम पर मिल सके।

श्री किरंगी प्रसाद (बामघाट) . अधिष्ठाता महोदया, यह जो प्रस्तुत विधेयक है मैंने उस के उद्देश्यों धीरे कारणों को पढ़ा। इनकी मशा बड़ी माफ धीरे किसानों के हित में है धीरे इन के लिये न सिर्फ अपने दोनों मंत्रियों, बल्कि पूरा केबिनेट को मैं बधाई देता हूँ, क्योंकि धांप इस देश के किसानों की सब से बड़ी तथा मुख्य फसल यन्त्रा है, जो कश्-नाप के रूप में जाती है। लेकिन हमारा किमान धांप बहुत परेशान है, उन का बहुत बड़ा बकाया चीनी मिलों की तरफ है धीरे यह बकाया किन परिस्थितियों में बना है—यह हम सब जानते हैं। समय समय पर सरकार इन मिल बाबों को सुधार के लिए पैसा भी देती रही है, लेकिन फिर भी किसानों को कोई राहत नहीं मिल सकी।

मैं प्रथम 1932 में भारत सरकार ने इन मशा मिलों को अपने सरक्षण में लेकर इस उद्योग को चलाने का प्रयास किया। उस के बाद धीरे धीरे किसानों में मशा बोने की आसत पड़ती गई धीरे धांप गले की इतनी अधिक बोधाई हुई कि सरकार

के सामने एक विकट समस्या पैदा हो गई है, वहाँ तक कि गले को खेती में ही मना देना पड़ रहा है, क्योंकि मिलों की क्षमता उतनी नहीं है जो तमाम गले का उपयोग में ला सके। माननीय मंत्री जी स्वयं पहले यहाँ स्वीकार कर चुके हैं कि गले की उत्पादन हमारे लक्ष्य धीरे क्षमता से बहुत अधिक हुआ है, इन लिये गले के उत्पादन के बारे में विशेष ध्यान देना होगा।

पूरे देश में 160 मिलों को अधिग्रहण के नाटिम दिये गये हैं धीरे वह विधेयक उसी की तरफ जाने का एक इशारा है धीरे उन के उद्देश्यों में माफ लिखा है कि सरकार ऐसी मिलों को अपने अधिकार में लेकर स्वयं चलायेगी धीरे किसानों के बकाया का भुगतान नहीं कर रही है। लेकिन माननीया अधिष्ठाता महोदया, मुझे एक शका भी होती है। कहीं-कहीं ऐसा भी देखा गया है कि किन्हीं मिलें अधिग्रहण की गई है, उन के प्रबन्ध में काफी गड़बड़ी दिखाई दे रही है। सरकार का हम दिशा में काफी चैनन्य रहना होगा। कहीं फिर से ऐसी पुनरावृत्ति न हो कि जो कठिनाइयाँ किमानों को हम समय है, वे फिर से पैदा हो जाय। हमारे उत्तर प्रदेश में 82 गले की मिलें हैं, उन की तरफ काफी बकाया है, किमान मांग-मारा फिटना है। धांप वे वैज्ञानिक युग की देन है कि हमारे यहाँ गेहूँ धीरे धान में नई-नई जातियाँ पैदा हुई हैं, इसी तरह से गले में भी अनेका जातियाँ का विकास हुआ है, जिन के कारण गले का उत्पादन बहुत बढ़ा है। जहाँ तक मुझे भानूम है—रम समय तक यन्त्रा मिलों की तरफ, कमालों का साढ़े बारह कराट रुपया बाकी बकाया है, जिनको देने के लिये सरकार चिन्तित है। इस के साथ ही इंडियन शूगर मिल्स एग्रीगिमेंशन के अनुसार जनवरी, 1979 के उत्तरार्ध में 15 जनवरी से 31 जनवरी तक इस देश में चीनी का उत्पादन 5 लाख 97 हजार टन हुआ। जनवरी के महीने में चीनी का उत्पादन 11 लाख 37 हजार टन हुआ धीरे पिराई के बानू हाने के बाद बार महीने में 24 लाख 42 हजार टन उत्पादन हुआ। इन की देखने से लगता है कि कहीं अच्छी प्रगति हुई है, लेकिन इस के बावजूद भी सरकार चिन्तित है कि किमानों का कैसे राहत दी जाय धीरे इन के लिए मिर्क सरकार बधाई की पात्र है।

मैं अधिक न कह कर केवल इतना ही कहना चाहूँगा कि जो सरकार धांप किमानों के हित के लिये, गांवों में विकास के लिये जुटी है, — इसकी मशा बहुत अच्छी है धीरे मैं इसी भाषना के साथ तहेदिल से इन विधेयक का समर्थन करता हूँ।

SHRI ANNAHAEB P. SHINDE  
(Ahmednagar): I am aware that the present Amendment Bill has an extremely limited scope. But even then it relates to certain fundamental issues.

Therefore, I shall, with your permission, make a few observations.

First of all I would like to submit and I am aware that hon. Minister is intelligent enough, but I think some Constitutional proprieties have been over-looked by the hon. Minister while drafting this Bill and while bringing this amendment. The Co-operative Sugar Mills have not been excluded from the operation of this Bill. Now, Shri Kanwar Lal Gupta is not here. I may assure him this co-operative sugar mill or any private sugar mill or any sugar mill, if it brings in politics, I will condemn corrupt politicians. I will be second to none. But I think he is not aware that in many parts of the country there are many genuine organisations and he should not condemn those organisations.

MR. CHAIRMAN: Since Shri Kanwar Lal Gupta is not present, he is not going to be aware.

SHRI ANNASAHEB P. SHINDE: I was referring to the hon. Minister that cooperation, according to our Constitution, is a State subject. Co-operative organisations are not governed by Company Law. For framing this legislation and bringing this law, at least to my mind, as per Constitution, it is neither in the Central List, nor in the Concurrent List. It is exclusively in the State List. This enactment by itself is not within the purview of the Centre. That is my first objection.

Apart from that, even as a matter of propriety the Government of India is a federal entity and if the Central Government wants to enact legislation in regard to organisations which is governed by a State law, at least propriety demands that State Government should have been consulted. My question to the hon. Minister is whether they have at least showed goodness to consult the State Governments in this regard. As far as my knowledge goes, I shall be happy if Minister gives me some information that State Governments were consulted before drafting this legislation. The basic thing is

this is a federal Government and not a unitary form of Government. Unfortunately, the present policy makers on that side forget it. They, perhaps, do not want to attach any importance to the federal entity and, therefore, this propriety of consulting State Governments in regard to the State matters which are on the State List has been overlooked by them.

I submit with this background that Co-operative Societies are governed by State Co-operative Law and it is not a Bill of acquisition. Had it been an Acquisition Bill, taking over completely, or nationalisation, my arguments would have been on different lines. It is taking over for a temporary period. Therefore, it is highly objectionable that such a measure has been brought by the Central Government without consulting State administration or the State Government.

Secondly, as far as this Bill is concerned, and I have given notice of an amendment, that at least co-operative mills which are owned by farmers exclusively in which State Governments are participants, they should have been excluded. After all what is the fault of those mills. I think the hon. Minister is not fully aware of the operations, the way the co-operatives, particularly in Gujarat, Maharashtra and in some of the Southern States, particularly, Andhra, Karnataka and in a number of States, are managed.

First of all their sugar cane price is not determined on the basis of the price you declare here. Their sugar cane price is determined on the basis of working results of the co-operative sugar factory. That means co-operative sugar factories have been established under rule. Those who were exploiting farmers, middleman, traders, manufacturers, in order to eliminate their exploitation, these co-operative sugar factories have been organised by the farmers. Naturally, farmers were happy that on the basis of working results they would be getting more price than the price fixed by the

Government. The prices were paid to them on the basis of working results. But now as per this legislation you want to change the entire system of co-operation, for no fault of their's.

This time Government has completely bungled in case of management of sugar industries and that is why the health of the sugar industry is not good. I will warn the Minister that he is laying the foundation of sugar famine in this country after 16 months or two years, let him take the hint from me, and if he thinks it to be a worthless hint, let him throw it away. I feel sincerely that there is going to be a great sugar famine in the country because you have bungled on a number of issues. On this limited issue, even an efficient unit whose cost of production is the lowest in the country is not in a position to get the minimum price because of the wrong sugar policy followed by the Government of India. If the factories are mismanaged and if they are misappropriating the money of the sugar factories and resorting to other malpractices, I can understand. But even an efficient unit because it is not in a position to realise the price of sugar, it is not in a position to pay the cane price to the farmers. All sorts of distortions have come into the economy. The Governments of UP and Bihar, where poverty is extreme and budgetary provisions are needed for removing poverty, are providing from the budget finances to sugar factories in order to make payments to the cane growers. I am a farmer myself and if somebody wants to help the farmers, I have no objection. But these distortions in the economy should not be brought about. How much sugarcane goes to the sugar factories? 65 per cent of the cane is consumed in khandasari and jaggery manufacture. Only 35 per cent goes for sugar manufacture. You want to pay 35 per cent of cane growers out of the budgetary resources. Why not also pay the other 65 per cent growers who supply their cane for manufacture of khandasari and jaggery? Why not apply this principle to other agricultural commodities

also? These are the distortions that are coming. If you want to apply it in this case, apply it to all commodities. Whenever there is a steep fall in prices of agricultural commodities, make provision from budgetary resources. But I do not think that will be the right thing to do because it will bring in a lot of distortions into the economy. Because of the wrong policies of the Government, these distortions are coming and the hon. Minister should see that rectificatory measures are taken in time.

What is the reason why the Government has seriously erred in the management of the sugar economy? I know we are governed by the international sugar agreement and the Government of India is a party to it. But one year earlier, prior to this last year, they did not export sugar. I know that the Government officers are aware of this matter, I do not know why the policy-makers say that in order to safeguard domestic consumption, we are not exporting. If any step is taken to protect the domestic consumers, I am one with it. But when we know that it is not required for domestic consumption and Government has no place to store sugar, still they fail to export sugar. That is why there is accumulation. There has been over production. There is no place to store. After a long time, very haltingly, they took the steps of building a buffer stock of 5 lakh tonnes. The need was to constitute a buffer stock of 10 or 15 lakh tonnes. Otherwise, there would have been no relief to the industry at all. When sugar was decontrolled, they actually did not regulate the monthly releases and because of that, there was chaos in the market, ultimately resulting in the uneconomic running of the most efficient sugar factories. Sugarcane acreage is going down. In Karnataka, my information is 30 per cent of sugarcane acreage has been cut. In my own district, 30 to 40 per cent of sugarcane acreage has been cut. You can anticipate that after two years, there is going to be serious sugar famine and

consumers will be badly affected. This measure is not going to give any relief to the sugar industry or farmers. That is a halting measure and it shows that the Government has not gone deep into the matter, nor has the Government succeeded in finding out real remedies. Even if this Bill is passed I do not think the Government would succeed in tackling the problem. For instance, there are a few public sector units under the charge of the Government. Have those units paid the price to the cane growers? Even if the Government takes over the sugar factories, the financial position of the sugar industry and even the healthy units is such that Government will not be in a position to make payment to the cane growers. Therefore, this measure is not going to help the cane-growers or the consumers in this country.

MR. CHAIRMAN: Arising out of what Shri Shinde said at the beginning of his speech, I would just like to remind hon. Members of something that is there in the handbook. It says that: "Members should not leave the House immediately after they finish their speeches. Courtesy to the House requires that after finishing their speeches they should resume their seat and leave the House only afterwards, if necessary." I just wanted to remind members of this.

AN HON. MEMBER: But those hon. Members have already left.

MR. CHAIRMAN: When you meet them, you can remind them. Earlier Speaker had also made a remark on this. I just wanted to remind the members who are present of the practice and etiquette.

SHRI G. M. BANATHWALLA (Poonani): It should be circulated.

MR. CHAIRMAN: It has been circulated in the Parliamentary Bulletin dated 14-12-78.

SHRI G. M. BANATWALA: It should be done every session.

MR. CHAIRMAN: I think the members should try to read the bulletin and try to absorb what is in it.

श्री उद्देशेन (देवरिया) शिन्दे साहब के भाषण को मैंने बहुत ध्यान से सुना है। एक बात उन्होंने घुमाव दे कर कही है। उनकी हम बात का मैं अपनी जमान में रखना चाहता हूँ। मैं उन से इतिहास करता हूँ। उनके दिमाग में महाराष्ट्र की कोओपरेटिव मुगर मिलें थी और उन का कहना था कि उन पर कोई भ्रमर नहीं पड़ना चाहिए। उन को छुआ न जाए। मारे देश में क्या किनीमिनन है, बीसी परिस्थिति है गन्ना किसान की, बीनी के उत्पादन की, बीनी मिलों में काम करने वाले मजदूरों को उस पर उन का कोई ध्यान नहीं गया है। बात उन्होंने ठीक कही है और बहुत ही उनकी बातों से मैं इतिहास भी करता हूँ। मैं इस विधेयक का स्वागत करता हूँ। पूरी राटी मजी जी ने नहीं दी है, एक टुकड़ा दे दिया है। कोई बुग नहीं है। लेकिन देने का रास्ता तो खुल गया है। किनोबा भावसे किसी ने कहा कि लोग जो भूमि का दान करते हैं वह परती बजर जमीन होती है। इस पर उन्होंने कहा कि देने का रास्ता खुल गया है। देने का रास्ता बन्द ही गया है। देने का रास्ता चालू हुआ यह एक अच्छी बात है। भ्रमर मंजी जी एक व्यापक विधेयक लाते तो बहुत अच्छो होता। एक ही गोली है सब निकार हो जाता। बीनी मजदूरों की कठिनाइया बड़ जाएंगी। बीनी के दाम उपर गए, नीचे गए, गन्ना किसान फाटक पर आ गया, उस पर कोई ध्यान नहीं है। दूसरे राज्यों की बात मैं नहीं जानता। लेकिन उत्तर प्रदेश में पांच तरह की बीनी मिलें हैं। मैं पूर्वांचल से आता हूँ और मंजी जी भी वहीं के हैं। इनके जिले में भी पांच तरह की बीनी मिलें हैं। एक टाटा, बिड़ला, सुरजमल, नागर मल, खेतान, बजाय, कनोडिया, बाजौरिया, रंगटा, घुमटा की हैं। दूसरी मिलें उन की हैं जो नए बाजौरिया आ गए हैं और जिन का नाम है उत्तर प्रदेश मुगर कारपोरेशन। इस बाजौरिया का हाल यह है कि सोलह करोड़ की पूंजी लगी हुई है और तीन बरस में 8.33 करोड़ का घाटा इसको हुआ है। एच० एम० टी० की जो प्राइवेट मिल है उसमें पन्द्रह करोड़ की पूंजी लगी हुई है और तीन बार साल में उन की तीन बार करोड़ का मुनाफा होता है लेकिन यहाँ घाट करोड़ का घाटा होता है।

हमारे यहाँ एक खड्डा मिल है। इसके लिए हम लोगों ने बड़ी लड़ाई लड़ी थी, मारा भारी की थी। नेपाली दानी भी उसके मार भगाया था और तब इसको कच्चे में से निकाल

गया था और एक बन्दी के एक डिप्टी डायरेक्टर थे उनको उसका मालिक बना दिया गया था। यह मिल देबरिया में है। 25-30 लाख देकर इसको टेकओवर किया गया था। उन्होंने उसको लिए ऐसे बायलर मंगाए कि जिनकी कोई जरूरत नहीं थी, गोडाउन्ड इतने बना दिए कि जिनकी जरूरत नहीं थी। नेपाल की रानी रेवती की यह मिल थी। इस सब का नतीजा यह हुआ कि इस मिल को 85 लाख का घाटा हुआ। एक बे मिलें हैं जिनको रिसीवरशिप में दे दिया जाता है। बहुत गरीब होती है तो रिसीवर बिना दिया जाता है। वह भी मार काट कर रख देता है।

तीसरी तरह की मिलें है कोषापरेंटिब की...

श्री रामधारी शास्त्री : भव मगर इन्स्पेक्टर बनाये जा रहे हैं।

श्री उपसैन : 'बड़े मिया सो बड़े मिया, छोटे मिया सुबहानल्लाह'। हमारे सामने दुश्मन बनाये जाते हैं। भव मगर इन्स्पेक्टर मालिक हो गये। तो मैं कह रहा था कोषापरेंटिब मिलें हैं सिद्धे साहब की। कोषापरेंटिब बहुत अच्छा है, 'दिल बहलाने का गानिब ख्याल अच्छा है। कोषापरेंटिब की मैं खिलाफत नहीं कर सकता क्योंकि मैं समाजवादी हूँ, पैदा तो नहीं हुआ हूँ, मगर बन गया समाजवादी और मरगा भी समाजवादी। इन कोषापरेंटिब मिलों में सब कुछ है, समाजवाद तो है ही नहीं। इजराइल के कोषापरेंटिब के बारे में मैंने सुना है, देखा तो नहीं है, एमियाई सोमलिस्ट काफ़रस जो रंगून में हुई थी 1953 में तो बहा के फ़ारेन मिनिस्टर मोशेन ने कहा था मुझे कि तुमको हमारे कोषापरेंटिब छ-छे की देखना चाहिये, कोषापरेंटिब फारमिंग की नहीं। मैं भी महोदय, जहाँ आप की पार्टी का राज्य है...

MR. CHAIRMAN: I do not belong to that party. I am very sorry to disillusion you.

श्री उपसैन : वहाँ कोषापरेंटिब फार्मिंग है सामूहिक फार्मिंग है। मगर यहाँ जो चीनी कोषापरेंटिब मिलें हैं उनका बूटा हाकिम। खंडसारी भ्रमण है। जब टाटा, बिड़ला 10, 11 करोड़ गजों का दाम देते हैं तो खंडसारी मिलें ढाई करोड़ देती हैं, और बाद में कहते हैं कि बिना जाओ गन्ना बिक जायेगा तो घर दाम पहुंचा देंगे।

जब मंत्री जी पहले विधेयक लाये 1978 में अध्यादेश बना और उस के बाद कानून लाये। मगर सरकारों का क्या रवैया है? सरकार तो बही है, लेकिन की एक कितान है "स्टेट एंड रैबोस्यूशन" स्टेट, क्या है? वह तो एक मशीन है शोषण करने की। उस मशीन पर हम भी बैठे हैं, मगर हम क्या कहते हैं भ्रम में राज्य सुरक्षा जायेगा, और हम भी कहना चाहते हैं कि अन्तर्जाय मशीनरी इतनी तपड़ी होगी कि शोषण की मशीन कुटित ही जायेगी, और शोषण डीरे डीरे खत्म हो जायेगा।

मैं सुझाव देना चाहता हूँ, बहुत अच्छा होता एक ही तरह की मिलें सब जगह रहती। हमने उस समय कहा था, सिद्धे साहब ने ठीक कहा पहले ही कर दिया होता तो यह हालत न होती। हम बाढ़ क्षेत्र के रहने वाले हैं वहाँ क्या होता है? पहले चना बाट दिया, पुर दिया-सलाई नहीं दी। फिर माचिस धाई तो तेल नहीं रहा। 30 साल तक काश्मिर राज्य में यही हुआ। तो इस तरह से चीनी का सत्यानाश बाद में हुआ, मगर चीनी पैदा करने वालों का सत्यानाश पहले हुआ। आज भी साढ़े 12 करोड़ रुपय हुआ बकाया है। कहा गये फिर्ती प्रसाद, और 50, 70 करोड़ रुपय इस समय का बकाया होगा हमारे जिले की जो मिलें हैं जो सरकार ने नी है मंत्री जी ने तो ही अभी दो मिलें में से क्षेत्र की-बैतानपुर और देबरिया की जो बापर की हैं, वह लूट कर चला गया अपने घर-आप घर उन को कागज पर टेक ओवर करेंगे। हम कहते हैं कि राष्ट्रीयकरण कर दिया जाय, तो लोग कहते हैं कि नहीं भव उस का बन्त बीत गया। तो इतना बड़ा मवाल है कि आज बकाया इतना है पुराना ही नहीं दिया गया, नये का तो नाम ही नहीं। सरकारी मिल का मैनेजर कहता है कि गन्ना दे जाओ बाव में मंत्री देगा। तो हमारे गन्ना मंत्री, श्री शिव मंगल सिंह, अपने घर से देंगे। इन्होंने कहा कि चीनी का प्रकाल है, और मैं कहता हूँ कि चीनी के उत्पादन में कंधास है, प्रराजकता है और इन उद्योग से संबंधित मजदूर और किसान तबाह हैं।

छितीनी मिल से मेरे पास बिट्टी घाई है 11 महीने से मजदूरों को तनकबाह नहीं मिली। काम करते जाओ, घर से आ कर आओ। मेरे क्षेत्र में एक छोटा सा कारखाना एशो ने लगाया या डिप्टी टेबलपमेंट कमिश्नर ने लगाया है, वह कहते हैं हम चलायेंगे ही नहीं। तो कागजकार आज तबाह है।

मंत्री महोदय को इन बारे में एक व्यापक बिल लाना चाहिये था, जिस के द्वारा हमारे सब उद्देश्यों की पूर्ति हो जाती।

मैंने पहले सुझाव दिया था कि सरकार को 15 लाख टन का बफर स्टॉक बनाना चाहिए और 5 लाख टन चीनी का निर्यात करना चाहिए, लेकिन ऐसा नहीं किया गया है।

MR. CHAIRMAN: Please conclude now.

श्री उपसैन : माननीय सदस्य, श्री सिन्धे, ने कहा है कि क्वॉटा रिजोब सिस्टम हो जाये। जब ऐसा किया गया, तो प्रथमप्रासे मजकपात. वाली बात ही गई।

MR. CHAIRMAN: I am sorry, I will have to call the next speaker, Mr. Krishna Chandra Halder.



श्री उग्रसेन : चीनी मिल मीनार्ज एसोसियेशन, राज्य सरकारों और केंद्र सरकार के प्रतिनिधियों ने बैठ कर क्वोटों बांधा था। नतीजा यह हुआ कि चीनी 220 रुपये प्रति क्विंटल से बढ़ कर 280 रुपये प्रति क्विंटल पर बिक रही है। इस सिस्टम को ऐसा राखना बनाया चाहिये था, जिस से चीनी के बाय स्किर रहते और उपभोक्ता को सस्ती चीनी मिलती।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूँ और आशा करता हूँ कि मंत्री महोदय मेरे इन सुझावों को कार्यान्वित करेंगे।

MR. CHAIRMAN: Mr. Krishna Chandra Halder. He has the floor, not you.

\*\*SHRI KRISHNA CHANDRA HALDER (Durgapur): Madam Chairman, the Sugar Undertakings (Taking over of Management) Amendment Bill which is being debated at present is very limited in its scope. Its object is to save the poor cane growers from the present difficult situation. But I am afraid that through such piecemeal legislation no real good can be done either for the cane growers or for the sugar industry or for the 2.75 lakhs workers engaged in the sugar industry. At least complete solution of the problem would not be affected. The cane growers, and all other growers of cash crops like cotton, jute, tobacco etc. are victims of exploitation in two ways. Firstly, they do not get remunerative price for their produce and secondly they have to purchase all the inputs needed for their produce at a very high price. Only last year we have seen that in U.P. alone about 18 per cent of the sugar cane crop could not be utilised and went waste. Similar was the case in other sugar cane producing States like Haryana, Andhra, Karnataka, Bihar etc. As a result there was distress sale and the poor cane growers had to sell their produce at Rs. 3.50 or 4.50 a quintal. Whereas prices of other commodities were much higher. According to my estimate about Rs. 100 crores are lying with the mill owners as arrears of sugar cane dues. This was pointed out

by Shri Ugra Sen also. The purpose of this Bill is that if more than 10 per cent of the sugar cane dues remain in arrears with any mill, the Government can take over that mill. But for how long will the Government take it over? Will such mills be handed over to the previous owners again? This has to be considered carefully.

Madam Chairman, you know that in 1976-77 there were 277 sugar factories in our country and out of them 271 were actually working. The total investment in those factories were to the tune of Rs. 800 crores and their product value was estimated at Rs. 1100 crores. About 25 million sugar cane cultivators were associated with the sugar industry and 2.75 lakh workers were employed in this industry. In 1975 our country earned foreign exchange valued at Rs. 475 crores through this industry alone. After the cotton industry, this is the largest processed industry of our country. Therefore the Government should enact a comprehensive legislation and have a comprehensive sugar policy. Out then it will be possible to save this important industry as well as the cane growers.

Madam, I will like to draw your attention to a report in the 'Business Standard' paper dated 13-1-79 where it was stated that a Cabinet Sub-Committee has been appointed under the Chairmanship of Shri Jagjivan Ram to consider the question of nationalisation of the sugar mills issue. I would like to know what happened to that. In the same paper dated 20-1-79 it was also reported that the Chief Ministers of Punjab, Haryana and Uttar Pradesh met in Delhi in January and considered the difficulties faced by the sugar industry as also by the cane growers. After deliberations they had suggested the creation of a buffer stock and repayment of the sum received

\*\*The original speech was delivered in Bengali.

through levy of excise duty to the farmers in the form of rebate so that they may get somewhat remunerative price. It was further reported that our Prime Minister, Shri Morarji Desai was against the creation of a buffer stock because of paucity of funds etc. I want to know whether this is a fact.

Madam, the price of sugar cane has been fixed at Rs. 10/- a quintal. This price is too low. In U.P. and other places agitations are taking place under the leadership of Sangram Samiti for fixing the price of sugar cane at Rs. 15/- a quintal. I also demand that the minimum price of sugar cane should be fixed at Rs. 15/- a quintal. I want to say that instead of bringing forth such piecemeal measures, a comprehensive Bill should be brought forth for helping the cane-growers, the sugar industry and all those workers associated with this industry. A comprehensive policy is necessary for that. I want that the sugar industry should be nationalised. After nationalisation the management should not be left in the hands of inexperienced bureaucrats who have no knowledge of the inherent problems. The management should be entrusted in the hands of such people who are well versed in the problems of the cane growers, the problems of the industry and have sound insight in domestic consumption and in matters of export. The management of the nationalised mills should consist of exports in all aspects of this industry and should have representatives of the cane growers and workers also.

Therefore, I conclude by saying that we must have a comprehensive legislation and a comprehensive sugar policy to save this large and important industry with which millions of cane growers and workers are associated. The industry should also be nationalised and managed by the category of persons suggested above. Thank you Madam.

17.00 hrs.

श्री रामधारी शास्त्री (पर्वती) : सभापति महोदया, माननीय मंत्री जी ने ऐक्ट में जो संशोधन रखा है उसके लिए मैं उन्हें धन्यवाद देता हूँ। कम से कम पहली बार गन्ना किसानों की याद दिल्ली सरकार को धाई—इसके लिए मैं दिल्ली सरकार को और माननीय मंत्री जी को धन्यवाद देना चाहता हूँ। लेकिन मेरा कहना है कि धापने केवल इस संशोधन से गन्ना किसानों का कोई समाधान नहीं होगा। धापने जा हथियार चलाया है उसमें दस मिले कच्चे में धाई है बाकी सारी की सारी मिले जैसी का तीसी पडां हुई है। जैसा कि हमारे दास्त उपसन जो नं कहा, उत्तर प्रदेश की बापारमान की मिनं या जा रिसीवरशिप में है उन पर इनका कोई बस नहीं है। मैं कहना चाहता हूँ कि गन्ने की समस्या का यह कोई समाधान नहीं है। सरकार के धाकडा के मुनाबिक 38 परसेंट गन्ना चीनी मिला भे जाता है धीरे धाकी गन्ना केंन जखारा में जाना है। धाप जो व्यवस्था कर रहे है वह 38 परसेंट के लिए ह लेकिन जा 62 परसेंट गन्ना बचा हुआ है उसका धापने छंउ दिया है। वह गन्ना 3, 4 या पाच रुपय क्वीटल पर बिकेगा। मैं जानना चाहता हूँ कि जतना पाई की सरकार ने उन किसानों के लिए क्या किया है ? उन किसानों का क्या हागा ? इसलिए मेरा कहना है कि इस धाडिनेन्स से कुछ नहीं होगा। धाप उन किसानों की तरफ भी ध्यान दे। धापी कार्ट स्पूटर किसी टक्कर में डेमज हो जाये तो उनके लिए इम्पोरेम है, उनको पैसा मिल जायेगा लेकिन धरबो रुपये की गन्ने की फसल जो पिछले साल खेत में खड़ी रह गई, पिछले साल का गन्ना इस साल भी खड़ा रहा उनके लिए कोई व्यवस्था नहीं है। इसके लिये भी धापको इम्पोरेम स्कीम लागू करनी चाहिये। जब तक धाप धाप इम्पोरेम को लागू नहीं करते तब तक कुछ नहीं होगा। इस धाडिनेन्स के जरिये से, अगर दम परसेंट से ज्यादा किसी मिल पर बकाया है, उसको धाप ने लेंगे लेकिन उससे कुछ नहीं होगा। केवल तलवार बांधने से कोई कातिल नहीं होता, उसको चलाना भी चाहिये।

धाप किसानों का दूसरा भव से बड़ा नुकसान यह कर रहे है कि जो दाम तय करने वाला बोर्ड है, पता नहीं किस क्युमें भ्रम पड़ी है, उसने किसानों की लागत को ध्यान में न रखकर रिक्वरी के हिसाब से 10 रुपये क्वीटल का भाव तय कर दिया। नतीजा यह हुआ कि उत्तर प्रदेश की अधिकांश चीनी मिलें 11 रुपये के धासपास भाव देनी, महाराष्ट्र की चीनी मिलें, 12 रुपये देनी, बिहार की चीनी मिलें, 13 रुपये देनी और पंजाब की चीनी मिलें कुछ और भाव देनी। धाखिर इसमें किसानों का क्या कुसूर है ? अगर किसी चीनी मिल की रिक्वरी कम है तो उसमें मशीनरी का दोष है, वहा के मैनेजमेण्ट का दोष है। इसमें किसानों का क्या दोष है ? मेरे जनपद में एक ही जगह पर दो चीनी मिलें हैं—रामकोला पंजाब चीनी मिल और दूसरी रामकोला खेतान चीनी मिल। रामकोला खेतान चीनी मिल की रिक्वरी 9 परसेंट है रामकोला पंजाब चीनी

मिल की रिकवरी साढ़े 10 परसेंट है। वही किसान जब पंजाब मिल में अपना गन्ना में जाता है तो उसको साढ़े 12 रुपये मिलते हैं और जब खेतान मिल में ले जाता है तो 11 रुपये ही मिलते हैं। ऐसा क्यों है ? अगर दिल्ली की सरकार किसानों के साथ न्याय करना चाहती है, अगर सचमुच में किसानों की भलाई करना चाहती है तो सारे देश के लिए चीनी के सम्बन्ध में एक पारलसी बनानी पड़ेगी। जैसा कि हमारे दिल्ली के मांस्य, श्री कंबरलाल गुप्त जी ने कहा कि कहीं अगले साल चीनी महगी न हो जाये, मैं कन्नडा चाहूंगा कि आप इनको रोक नहीं सकेंगे। आपने गन्ना किसानों का जितना ध्यान है उसका नतीजा यही होगा कि ये गन्ना नहीं बोधेंगे, नहीं करेंगे हैं और अगले साल नहीं तो उसके अगले साल पांच रुपये किसानों को खाने के लिए आप तैयार हो जायें। यह सरकार का अदूरदर्शी पालिसी है। इन के पास एक ही नुस्खा है कि ये बाहर से चुकन्दर की चीनी मगाना शुरू कर देंगे। आज हमारे देश में गन्ने की सब से ज्यादा रिकवरी 12 प्रतिशत होती है, जब कि चुकन्दर की चीनी की रिकवरी 16 प्रतिशत होती है, मैं बाहर से चुकन्दर की चीनी मंगा कर बिलायेंगे। हिन्दुस्तान का किसान मर जाय, इन को कोई चिन्ता नहीं है।

इस लिये मैं आप के माध्यम से कृपि मंत्री जी से कहना चाहता हूँ—आप थोड़ा कान खोल कर सुन लें, अगर इस देश में गन्ना किसानों को बचाना है तो आप को एक हार्ड-पावर्ड कमेटी बैठानी चाहिये जो गन्ना किसानों की लागत को देख कर, गन्ने और चीनी के रिले को तय करें, उद्योग को भी नुकसान होने से बचायें और गन्ना किसानों को भी बचायें। इन माडिनेन्स से काम चलने वाला नहीं है।

आप ने डी-क्यूडोल किया। बड़ी तारीफ़ की गई। मैं तो यह कहता हूँ कि जितना बड़ा अत्याय आप ने गन्ना किसानों के साथ चीनी को डी-क्यूडोल कर के किया, शायद इतना बड़ा अत्याय पहले न हुआ हो। आप ने सहसा बिना कोई पारलसी निर्धारित किये डी-क्यूडोल कर दिया। जो कमेटी आप ने बैठाई थी, जिस ने डी-क्यूडोल की सिफारिश की थी, उस ने अपनी सिफारिश में यह भी कहा था कि आप को 15 लाख टन चीनी का बफर-स्टॉक भी बनाना चाहिये। लेकिन आप ने उन की इस सिफारिश को नहीं माना, एकदम चीनी को डी-क्यूडोल कर दिया। जिस का परिणाम यह हुआ—जैसा शिम्बे साहब ने भी कहा है—सारी चीनी एक बार में ही बाजार में आ गई।

हिन्दुस्तान में सरकार के मुदाबिक छोटी-बड़ी सभी चीनी मिलों को मिला कर चीनी की एक्सेज लागत 230 रुपये प्रति बिन्दल होती है, लेकिन चीनी किस भाव में बिकी ? हमारे यहाँ रामकोला मिल ने, जिसे सरकार बचाती है—162 रुपये बिन्दल में चीनी बेच कर अपने गीदाम खाली किये, बाब कल थोड़ा बाब बढ़ा है—190-192 रुपये में बिक रही है, अगर वही ध्यान रखा तो आप इस उद्योग को कहीं से बचाना चाहते हैं, किसानों को कहीं से

जाना चाहते हैं ? जहाँ 3 लाख मजदूर काम करते हैं, 300 के करीब देश में चीनी मिलें हैं और 20 करोड़ किसानों का इस से प्रत्यक्ष या अप्रत्यक्ष रूप से तात्पुक है—इन सब को आप कहीं से जाना चाहते हैं ? अगर मजदूरों की मांग पर टैन्मटाइल कारपोरेशन बना सकते हैं, लेकिन आप अगर कारपोरेशन काफ़ इच्छिया नहीं बना सकते।

इस लिये मैं सफ़ाई के साथ कहना चाहता हूँ—अगर गन्ना किसानों को बचाना है तो आप को आप एक्सेज की व्यवस्था करनी पड़ेगी, तब आप किसानों को बचा सकेंगे। मैं समझता हूँ—गन्ना आज भी 4-5 रुपये बिन्दल में जा रहा है। मेरा दूसरा सुझाव है—आप को ऐसी व्यवस्था करनी चाहिये—आप का सिस्टम प्राक रिखीइ इम प्रकार का हो कि खाने वालों को चीनी 3 रुपये किलो के भासपास मिल सके। मेरा तीसरा सुझाव है—आप को ऐसी व्यवस्था करनी चाहिये—चाहे अगर फ़ैक्ट्रीज की जा भी हासत हो, आप को सारी जगहों के लिए, किसानों के गन्ने का एक दाम मुकर्रर करना चाहिये। जो दाम-नेने-वाली कमेटी है, मेहरबानी कर के उस में किसी किसान को रखिये। पंत नगर यूनिवर्सिटी न इस साल कहा है कि गन्ने की लागत 13 रुपये बिन्दल के भासपास होती है, तब फिर इस सरकार ने कौन से मुह से गन्ने का दाम 10 रुपये तय किया है—क्या यह किसानों की सरकार है, जनता की सरकार है ? आप तमाम जगहों के विस्विच्छालयों के नक़्शे को देख लीजिए कि किसान को गन्ना पैदा करने में क्या लागत होती है, उसको कितनी मेहनत और मशकत करनी पड़ती है, कपड़ा उसे किस दाम पर मिलता है। मैं तो यह कहूँगा कि 1970 में जो दाम थे, उसको आधार मान कर हर बीज का दाम निर्धारित कर दीजिए, तब उसे कोई ऐतराज नहीं होगा। आज किसान संगठन हो कर खेत नहीं जला सकता और आप की सरकार कुछ कर नहीं सकती। इस लिए मेहरबानी कर के किसान को मजदूर न करें कि वह अपना बोना बन्द कर दे और तब जैसे इण्डोनेशिया में अगर इन्फ़ेस्ट्रीज बन्द हो गई थीं, उसी तरह से आप की इन्फ़ेस्ट्रीज भी बंद जायेंगी और तब हम को दूसरों का मुह ताकना पड़ेगा।

MR. CHAIRMAN Mr. Rajagopala Naidu—not here. Shri M. Ram Gopal Reddy.

SHRI M. RAM GOPAL REDDY (Nizamabad): Madam Chairman, this Bill serves a limited purpose of putting some pressure on the mill-owners to make prompt payment to the cane-growers. If it is politically motivated, even then it is a good Bill. After all the Minister is a politician, he is not a Sarvodaya man and he has to look to the interests of his Party and politics also to the interest of the

country... (Interruptions) in helping himself he tries to help the cane-growers.

Sir, sugar is a commodity which is produced in six months and it is to be sold in 12—15 months. What about the 6—9 months period—I am asking? If the dues are more than 10 per cent, the government is going to take over the factories. How is it possible for the factory to pay the full money, holding stocks for 9 months. Of course in my State we pay on the 15th day of cane supply to private, government and co-operative sugar factories. But some members, without understanding the sugar industry and the problems facing the industry, are trying to attack Maharashtra sugar co-operatives. I am a neighbour to that State and I have seen Maharashtra sugar factories. In that backward regions Shri V. P. Naik, a sitting Member of this House, and a former Chief Minister of Maharashtra, has started establishing co-operative sugar factories and the area has become very prosperous. Shri Vasant Rao Patil, a former Chief Minister of Maharashtra, has established several co-operative sugar factories in the State and they are paying very high price for sugar cane. Once they even used to pay Rs. 190 per tonne when the Government price was only Rs. 100—110.

It is unfortunate that people go on abusing the co-operatives. They say sugar empire of Maharashtra. Three years ago, the entire sugar cane crop in UP failed there being no rains and also there were many pests which destroyed the crop. In that situation, it was Maharashtra sugar that saved the country. You have all forgotten that and you go on abusing that industry and its promoters. I want to know whether it is a fact after take-over of four sugar factories in Maharashtra by the government, these factories have not paid even the wages to the workers. In our State on the 30th day, if the wages are not paid, simply the head of the Manager

will be broken. I do not know why you are going to take over the factories which you cannot manage. Threatening is all right but don't put that threat into action and don't go on trying to condemn this industry which is doing yeomen service.

You have to make some provision for giving loans on the sugar stocks. Loans on the sugar stocks are mounting with high rate of interest sugar prices have gone down, the Banks are demanding the Marginal money and demanding to refund the money. Under such circumstances your insistence of taking over the factories is not proper. Most of our factories are quite prosperous and, they will pay. But most of the factories in the country are not prosperous and self-sufficient. In Andhra, Karnataka, Maharashtra and Gujarat, they are paying. You should do something to help those factories which are in distress.

If you want the sugar industry to survive, you have to take a long-term view. If you are going to carry out this threat—some responsible members of Janata are talking that all sugar factories should be nationalised, because of their 'bookish socialism' they—with this fear being there, most of these sugar factory-owners are not modernising their factories. So the position must be made clear...

SHRI KRISHNA CHANDRA HALDER: They have become sick.

SHRI M. RAM GOPAL REDDY: They have become sick on account of Government Policy. It is the government after nationalising certain factories who have not paid wages to workers for the last 4 months. This is nationalisation. The Government have also to get money from the banks. But if there is no production, how and wherefrom will the government get money? That is the trouble.

Our hon. Minister, Shri Barnala has done a good thing in removing the con-

trols on sugar but failed to regularise the releases. There is a cut-throat competition. The Maharashtra sugar factories will survive and only the others in U.P., Bihar factories will die. Whatever sugarcane is produced in U.P. in four acres that much cane is produced in Maharashtra in one acre and in 1½ acres in Andhra Pradesh. But you do not see the yeoman service that has been rendered to the sugar growers and sugar industry.

Vasant Dada Patil, in Sangli has sugarcane in his five acres of land. He has established a sugar cane factory which has produced 6,000 bags of sugar per day. There they have established a college, a hostel where the poor people are given free food.

MR. CHAIRMAN: Mr. Reddy, you are repeating yourself.

SHRI M. RAM GOPAL REDDY: What I tell the Minister is that the M.Ps. are ignorant of the fact about the sugar factories. I request them to go and see the factories in Maharashtra, Andhra Pradesh, Karnataka and Gujarat as to how the cooperative sugar factories are working there. Then they will understand as to how much of money they are contributing by way of excise duty and how much of money they are contributing by way of sales-tax and how much of money they are paying to the labourers. These things must also be taken into account. What does Shri Ugrasen know about sugar industry? He does not know anything about the working of the sugarcane factories in the South. Without seeing them he goes on speaking. Let him go there tomorrow if he has the time. Also let Mr. Gupta go and see. Without understanding they are talking about the sugarcane factories. They talk about sugarcane at the time of taking sugar cane juice in Delhi. Why should they go on talking about the sugarcane factories? At least before talking about them they should pay a visit but they should not go on the basis of what they read in the news

papers near in Market place. Let them go to one of the sugar factories and see for themselves as to how they are working and how the people in that area are benefited. Maharashtra State has become very prosperous. That area is worthseeing. Let them see the irrigation system and boring wells. They are making use of much water by lift irrigation. Take for instance Sangli. There are 35 lift irrigation schemes over river Krishna to irrigate about 35,000 acres of land. Most of the water of Krishna which has to come in Sangli is being used in Maharashtra. By the wholesale nationalisation if the Minister does not leave any sugar factory in the country, then the sugar factories may become sick within two or three years. I would warn you, as Mr. Shunde has just said, there will be sugar famine by 1980 or 1981. The cane area in A. P. has and by the time gone down by 40 per cent. We go to next elections; the Janata Government will be out leaving sugar famine in the country.

MR. CHAIRMAN: Is there not an invitation to Andhra Pradesh also? Mr. Hukam Dev Narayan Yadav.

श्री हुकम देव नारायण यादव (मधुबनी) :  
 महापति महोदय, मैं सरकार का ध्यान आह्वान करना चाहूँगा कि यह जो चीनी मिल का अधिग्रहण किया जा रहा है, हमारे यहाँ भी चीनी मिल हैं और तीनों को सरकार अधिग्रहण कर चुकी है और उन्हें चला भी रही है। लेकिन सरकार के नियंत्रण में आने के बाद से भी उन चीनी मिलों में कोई सुधार नहीं हुआ है। महाराजा दरभंगा के कंट्रोल में जब ये चीनी मिलें थी, जैसी उन समय वहाँ व्यवस्था थी, वैसी आज भी है, उस में कोई परिवर्तन नहीं हुआ है। बल्कि मैं तो यह भी देखता हूँ कि जब दरभंगा महाराज इन मिलों को चलाता था तो मिलों में ब्यापार के दृष्टिकोण से, व्यवस्था के दृष्टिकोण से अच्छे जानकार लोग रहते थे। लेकिन जब से ये मिलें सरकार के नियंत्रण में आयी हैं तब से ऐसे लोग सीनेजिम डायरेक्टर और अन्य पोस्टो पर रख दिये गये हैं जिनको उस काम की जानकारी ही नहीं है। जिन को चीनी मिलों के प्रबंधकों को पार्सन्स का ज्ञान नहीं रहता है, मशीनरी का ज्ञान नहीं होता है, चीनी मिलों के बारे में कुछ जानकारी नहीं रखते हैं, उनको बिना दिया जाना है और इसका नतीजा यह होता है कि उन को अपने कब्जे में लेने के बाद उनका प्रबन्ध ठीक नहीं चल पाता है। हमारे यहाँ एक कहावत प्रचलित हो गई है कि सरकार ने

[श्री हुकम देव नारायण यादव]

जिस को सुझा वह सुझा। सरकार के छूने से उस में ते गन्ध बुगंध निकलने लगती है। इस चीज को धांपको देखना चाहिये और इस को ठीक करना चाहिये। मैं अधिग्रहण का विरोधी नहीं हूँ। 1974 से हमारे यहां चीनी मिलों को अधिगृहीत किया जाता रहा है। रैयाम चीनी मिल पांच साल से अधिगृहीत है। उस में भी किसानों का गन्ने का बकाया पड़ा हुआ है जिस का भुगतान उनको नहीं हां पाया है। बालीस लाख रुपया दो साल से जिन दो मिलों का अधिग्रहण किया गया है उन की तरफ बकाया है लेकिन उसका भुगतान नहीं किया गया है। किसान का बालीस, पैतालीस लाख रुपया जो बकाया पड़ा हुआ है इसमें किसान बड़ा परेशान है। इस का नतीजा यह है कि सार्वजनिक क्षेत्र में चीनी मिलों को बाद सरकार के प्रति या उस व्यवस्था के प्रति किसान के मन में जो एक जोश की भावना होनी चाहिये वह पैदा नहीं होती है। यह भर रहा है।

जब संसदीय सलाहकार समिति दौर पर गई थी तब मैं भी दौर पर गया था। महाराष्ट्र में पराबरा नगर में हम लोगों ने सहकारिता के क्षेत्र में क्या रही चीनी मिलों को देखा था। वहां पर हमने पाया कि सहकारिता के क्षेत्र में क्या रही चीनी मिलें बालनब में घरर सही दृष्टिकोण अपना कर चलें तो चीनी मिलों का बहुत प्रगच्छा संचालन हो सकता है और उन से बहुत फायदा हां सकता है। जिन तरह से वहां इनका संचालन इस क्षेत्र में ले कर किया जा रहा है उसी तरह से घरर दूसरी जगह किया जाए तो किसान का बहुत ज्यादा लाभ मिल सकता है। इस चीज पर हम को ध्यान देना होगा।

एक बुनियादी बात को धांप ले। चीनी मिल कलकत है कि चीनी का उत्पादन करने में उनको नुकसान होता है। किसान का गन्ना जब तक उसके खेत में रहता है तो यह कहा जाता है कि वह कृषि क्षेत्र में है और जब खेत में से खला जाता है मियां में तो बहा से औद्योगिक उत्पादन शुरू होता है। अब यह कहा जाता है कि हमारे यहां रिकवरी बहुत कम होती है, नौ प्रतिशत होती है। धांप देखें कि घरर साइडे बाइड रुपये विबटल गने का काम दिया जाना है उस में से नौ किलो चीनी निकलती है, सो विबटल गन्ना दिया जाता है नौ विबटल चीनी पैदा होगी। साइडे बाइड रुपये का गन्ना देने पर नौ किलो चीनी घरर निकलती है तब भी मिल मालिक कहता है कि चीनी के उत्पादन में घाटा है। यह तो अंधेर नवरी चौपट राजा बाली बात है। यह तो अंधा व्यापारी है और बहुरी सरकार है या बहुरा व्यापारी और मिल मालिक है और धांधी सरकार है। दोनों में से कोई न कोई अंधा जरूर है। जब नौ किलो चीनी साइडे बाइड रुपये खर्च में से निकलती है तो वह सबा रुपया में तैयार हो जाती है। उस में घरर व्यवस्था खर्च जोड़ दिया जाए और बीस, तीस, बालीस या पचास प्रतिशत भी जोड़ दिया जाए तब भी चीनी पीने दो रुपये का कर पड़ती है। चीनी बाजार में बीस साइडे तीस रुपये किलो बिकती थी। तब भी क्या कायदा है कि व्यापारी कहता है, मिल मालिक कहता है कि

हम को नुकसान होता है। इसका साफ धांध यह निकलता है कि नीकरवाही, राजनेता और व्यापारी का कुछ न कुछ गठबन्धन रहा है। चीनी मिल मालिक सम्पूर्ण राजनीति का केन्द्र बिन्दु रहा है। उसके पीछे पर राजनीति चलती रही है। पैसा ले कर चीनी मिल मालिक राजनीतिकों के धागे पीछे धूमते रहे हैं। अब मंत्री महोदय को बुझता से काम करना चाहिये और मजबूती से इस नीति पर कायम रहना चाहिये। इसके कुछ नतीजे भी उनको धांगने पड़ सकते हैं। बिहार में सब से पहले वहां के मुख्य मंत्री श्री कर्पूरी ठाकुर ने एलान किया कि चीनी मिल मालिक घरर मियां को नहीं बलाएंगे तो हम उनको अधिगृहीत करेंगे। चीनी मिल मालिक कलकता हाई कोर्ट में चले गए। चीनी मिल मालिक कर्पूरी ठाकुर के खिलाफ है और पैलिया ले कर, पैसा ले कर खड़े रहते हैं। और कहने हैं कि कर्पूरी ठाकुर से इसका बदला चुकाना है। इन बान्ते धांपको बहुत सतर्क रहना पड़ेगा। अधिग्रहण करने का जो कदम है यह बहुत प्रगच्छा है। लेकिन धांपको व्यवस्था में भी धामूल परिवर्तन करना होगा। जब तक यह नहीं होता है व्यक्ति मुद्ध नहीं हो सकता है। व्यक्ति साब बदलते चनें जाए व्यवस्था याव धांपविक है तो व्यक्ति कभी धांप नहीं रह सकता। इन बान्ते व्यवस्था की भी धांप बदनें। जो पूंजीपतियों के हाथ में व्यवस्था है उन व्यवस्था को धांप बदले। मुद्ध दृष्टिकोण से व्यवस्था का लागू करने के लिए किसान और मजदूर को चान्दी मिलों में धांप हिस्सा दें, उनको अधिकार दें, नब कड़ी जा कर यह परिवर्तन हो सकता है। बर्ना कुछ फर्क नहीं रह जाएगा। मैंनेजर को बिटा रा, इन्स्पेक्टर को सीप देंगे तो कुछ नहीं होगा। इन बान्ते व्यवस्था को धांप बदलिये, तब कुछ भना हां सकता है, बर्ना कुछ फल निकलने वाला नहीं है।

SHRI ANNASAHAB GOTKINDE (Sangli): The measure that the Government has taken is simply half-hearted and it is not sufficient for the purpose which the country is required to meet. The sugar industry is facing serious crisis. The measure taken by the Government is not sufficient at all to meet the situation. This has been made amply clear by the facts which have been stated and by the figures which have been given by the Government itself. There are the mills which have been taken over by the Government but they are not able to pay the arrears of the sugarcane growers. That means that by simply issuing ordinances or by taking half-hearted measures the Government is not going to meet the situation, which has been created by their not properly thought-out policy in regard to the decontrol of sugar. The other thing that I would urge

upon the Government is this. I would tell you what happened in my constituency, in my district. There is a tehsil whose name is Vita. It is in Sangli district of Maharashtra. Hundreds of cane-growers there have brought their cane in a procession to the tahsildar's office and dumped the whole thing near the tahsildar's office. They are not able to get enough price; they are not able to have the cane crushed. They delivered their cane there and they went away peacefully. We want to know from the Government as to what steps they are going to take to give relief to them so that they are not affected by the ill-thought out policies of the Government. It is a sort of man-made crisis.

When the hon. Deputy Prime Minister and Minister of Finance imposed some of the levies in his Budget Proposals, the country was glad to know that some of the wives of Ministers went to him and pleaded for some relief in those cases. I am glad that the Dy. Prime Minister came out with his sympathetic consideration. But, may I ask this: Is it the duty of the Ministers' wives only to protect the interest of the consumers alone? Are they not at all worried or concerned about the cane-growers in the country? Will they lead such a demonstration to the house of our present Agriculture Minister or the Deputy Minister? I don't think so. They will not go to that length. And the answer is quite simple. A point was raised by one of the Janata Members. He referred to a referendum. Will it be referendum of the consumers only? Will the Government take the referendum throughout the country of the cane-growers only? I am sure that hundred per cent would be voting against the measure taken by the Government itself. I therefore urge upon the Government to retrace the step. They should not have any sort of adhocism in these matters. The loopholes pointed out by Shri Annasaheb Shinde should be plugged and they should take a long-range view of the

whole matter before it is too late.

What I submit is this. There is a crisis since decontrol of sugar was undertaken in August last year. There is one thing lacking in respect of solving this problem. There is no political will on the part of the Government to come to the help of the cane-growers in a sufficiently decisive manner. The last point which I wish to point out is this. The Government says that they are most concerned with the arrears of the cane-growers. Will they undertake a survey in the country of the indebtedness of the cane-growers, which has been the result of these half-hearted measures of the Government? It is my request to the Government that the Government should see to it that they are not indebted due to the short-sighted policies of the Government. These are my suggestions and I hope that the hon. Minister will consider them. With these words I conclude my speech. Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Madam Chairman, I am very thankful to the hon'ble Members who have contributed to the discussion on sugar. At the outset I would like to say that this is not a Bill to solve the problems of the sugar industry. This Bill has a very limited objective. One of the clauses of the Act that we had passed left it ambiguous. It could be interpreted in two ways and that has led to certain difficulties in the implementation of the Act and, therefore, we have come again before this House to seek an amendment in the Act. The objective is very simple. We want to remove ambiguity and make our intentions very clear. Our honourable Member has proposed that this Bill should be circulated for eliciting public opinion.

MR. CHAIRMAN: He has not moved the amendment.

**SHRI BHANU PRATAP SINGH:** Alright. Now, a charge has been made that we have mis-managed the sugar industry. I will take up that charge a little later because the sugar policy has been attacked from all quarters in one way or the other. I would first like to briefly state some of the achievements of the new sugar policy. First is that sugar is now available at a rate at which it was not available during the last so many years. The consumers are very happy. How in the most interior parts of this country, sugar is available in plenty and that is why its consumption has gone up. According to my assessment of the situation, the sugar industry suffers from two disadvantages. First, is of over-production and second due to out-moded plants of the factories in Uttar Pradesh and Bihar. If we can take care of these, I think, the sugar industry has a very bright future.

As far as over-production is concerned, I am very happy to inform the House that that problem is nearly solved. Since the de-control of sugar its consumption has gone up considerably. It has gone up by nearly 25 percent and it is now 5 lakh tonnes a month for the last five months. If we continue to consume sugar at this rate we would have consumed 60 lakh tonnes plus if we add to it the quantity that we have decided to export then the total will be nearly 65 or little more than 65 lakh tonnes that we will be producing this sugar year. So as far as the problem of increase in carry-overs is concerned I am hopeful that the carry-over will not increase and to that extent the problem of over-production seems to have been solved.

I would also like to state that in the dual price policy that was in operation for a long time there was lot of corruption. In large parts of the country levy sugar which was intended for rural areas never reached there. There was serious leakage and according to my estimate black-money to the tune of one hundred

crore of rupees was generated due to this dual policy alone. All that has been overcome. We certainly have new difficulties and I do not claim that the sugar industry is on a very sound basis even now. But I must state that it is on the way to recovery. The sugar industry in the past was on very artificial props. Firstly, it depended on exports and secondly on very high prices in the open market. As far as the international markets are concerned, at that time the price of sugar was £ 700 per tonne and now it is in the neighbourhood of £ 100 per tonne. That difference is there and we cannot escape such a drastic reduction in the international price. We have to be a part of the world and if something like that happens in the rest of the world, we will also have to experience the repercussions.

Now, about the charge of mis-management. In fact, we are not managing them at all. We have freed the sugar industry except to the extent that they are required to keep crushing and to keep on paying the statutory price. We are not trying to manage the sugar industry. If there is mismanagement, it is because of the cut-throat competition that the industrialists themselves entered into. And I am sorry to say that the cooperative mills in Maharashtra were the first to start selling by under-cutting the rates. Who asked them to under-sell? We did not ask them to sell their sugar at Rs. 160/- or Rs 170/- per quintal.

**SHRI ANNASAHEB P. SHINDE:**  
How to pay the cane-growers?

**SHRI BHANU PRATAP SINGH:**  
How are you managing now? As I have said earlier, they were surviving only on artificial props. Even after decontrol the industry had been asking the Government for regulating its releases. Why should the Government regulate the releases? It is the function of the industry itself, and I understand that you are





said that we have buffer stocks worth Rs. 700 crores. That is not so. We will be having just 5 lakh tonnes. (Interruptions)

MR. CHAIRMAN: He is not here to clarify it. I am sorry.

SHRI BHANU PRATAP SINGH: Some reference has been made about the additional price that is being paid by the U.P. and Bihar Governments. At least, we have not approved of that. They are doing it out of their own resources, as far as Government of India is concerned.

SHRI ANNASAHEB P. SHINDE: With due respect, I know that you know this subject. But the point is that the budgetary resources in States where budget is badly needed for providing relief to the poor and for development are being used like this. Whether it is a desirable measure; whether it does not create distortion in the economy.

SHRI BHANU PRATAP SINGH: I accept your advice and I will pass it on to the State Governments. This advice is not for us. It is for the State Governments. I will certainly pass on your good advice to the State Governments. A question of prices has been raised by some friends.

MR. CHAIRMAN: Those who have raised questions should listen to the Minister's reply instead of talking among themselves.

SHRI BHANU PRATAP SINGH: One hon. Member has suggested a price of Rs. 15 per quintal for sugar cane. Now, under the present situation, as I have said, it is not even possible to make two ends meet by paying even the minimum statutory price. Then how do you expect that the price of cane will be raised to Rs. 15 a quintal? Secondly, I would like to make this very clear that all those who are pleading for higher price for cane, do not with the same emphasis plead for a higher price for consumer.

श्री उम्रसेन : समाजवादी देशों में ऐसा हुआ है कन्व्यूमर को कम दाम पर दिया गया है और उत्पादकों को ज्यादा दाम दिये गये हैं।

SHRI BHANU PRATAP SINGH: It is not possible at the same time. There will have to be some relationship between the prices paid by consumer and the prices received by the cane-growers. If I may say so, the minimum statutory price, taking into consideration the present low price of sugar, is not unfair.

राजवादी शास्त्री : यहाँ तो कन्व्यूमर को ज्यादा में हल्काकर सरकार चलती है। वहीं तो रोना है।

MR. CHAIRMAN: Continuous running commentary will not be recorded.

SHRI BHANU PRATAP SINGH: Certain complaints have been made about the Bihar sugar factories. Now I do not know whether the hon. Member knows that we have not taken over a single sugar factory in Bihar. It is the State Government which has taken over those sugar factories; and I cannot explain or justify whatever may be happening there. One hon. Member has suggested that excise duty should be reduced. If we do that, the consequence of that would be that the khandsariwalas and gur manufacturers will just be wiped out. They are already in great distress. Fifty per cent of the khandsari are not working; and if we further reduce the excise duty, then they will have no chance to work at all. In fact, reduction in excise duty will not help us at all. I have also to state that while most of the Members are very sympathetic and I can appreciate their sympathy that the cane supplier to sugar factories should be paid promptly if possible, at a higher rate, but what is happening to those farmers who are unable to supply their cane to the factories. I perfectly agree with Shindesahib when he says, if subsidy had to be given by any State Government, that subsidy should have gone to those farmers who were making gur or khandsari out of that.

I agree with the hon. Member who said that due to no fault of theirs, the

cane growers sometimes get a lower price when the prices are linked to recovery. Recovery is dependent upon the quality of the cane as well as quality of the plant. To the extent the plant is damaged and inefficient the farmers suffer for no fault of theirs. This practice has been in vogue for a long time; it is one of the legacies. We are already studying whether it is possible or practical to fix the price of cane according to the quality. Certain studies are being made and if we can find a method of relating the price of cane to its quality and not to the recovery we will certainly implement that from the next season.

It is true that this year the arrears have mounted up. I can assure the House that we will take all possible measures to see that these arrears are reduced. Last season when the arrears had gone up beyond 84 crores, I had said that the arrears would be brought down within reasonable limits and we were successful in that. I hope that we will again bring down the arrears. It would not be proper for me or the Government to act in the middle of the season.

श्री जयशेखर : उन्होंने मन्ने का शान देना शुरू नहीं किया है और सीजन बीत रहा है। यह सबाल हमारे सामने है। हम सौगो का खर्च का सन्ना है और वेमन्ट देना शुरू नहीं किया और कर्क प्रमीन हमारे बैंक और बैंस खोल ले जाते हैं। यह हमारे साथ ही रहा है और साथ इसको जानते हैं।

(Interruptions)

MR. CHAIRMAN: Do you want to hear the Minister's reply or not. You raised a question and he is replying to the question. Do not go on asking series of questions. He is replying to your question; please listen.

श्री जयशेखर : यह हमारा सबाल है और इस को कहे बिना हम शान नहीं सकते, यह माप जानती है।

SHRI BHANU PRATAP SINGH: I was saying that we are fully conscious of the need to clear the arrears and we will take effective measures. But if we intervened and took over the

factories in the middle of the season it would not be in the interest of the cane growers. Let the cane first be crushed and I can assure you that this measure and other measures that we can think of will be taken to see that the cane arrears are cleared very soon after the sugar season is over.

श्री बीलत राम सारण (बुरु) : बकिया पर क्या कर्मों नहीं दिलाते ?

श्री भानु प्रताप सिंह : मिलेगा, वह कानून के धन्दर है।

श्री बीलत राम सारण : कानून के धन्दर तो वेमन्ट करना भी है, कानून की बात न कहें।

श्री भानु प्रताप सिंह : मैं सिर्फ यह कहना चाहता हूँ कि यदि कोई माननीय सदस्य समझते हैं कि प्रथम काम करना चाहिये तो वे बताएं, मैं उन की मिला लेने का प्रस्ताव कर दूँगा लेकिन बाद में यह न कहें कि मन्ना नहीं पेटा गया। मन्ने की बीरार्ह होने बीजित, उस के बाद जितने भी संभव उपाय होंगे, उन का उपयोग करके मन्ने की कीमत दिलाई जाएगी।

With these words I think I have replied to most of the objections. I move that Bill be taken into consideration.

MR. CHAIRMAN: The question is:

"That the Bill to amend the Sugar Undertakings (Taking over of Management) Act, 1978, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: We will now take up clause by clause discussion. Now I take up Clause 2.

SHRI ANNASAHEB P. SHINDE (Ahmednagar): I beg to move:

"Page 1, line 9,—

after "section (1) insert—

"in clause (a), after the words "sugar undertaking" the words "other than cooperative society which is owned by cane-growers and duly registered under respective State Cooperative Act or a cooperative society in which State Government is a share-holder" shall be inserted and". (5).

There is no need to argue, because I have already argued.

**SHRI ANNASAHEB GOTKHIHDE:**  
I beg to move:

"Page 1, line 14,—

omit "before that date". (6).

**MR. CHAIRMAN:** I shall put amendment No. 5 to Clause 2 moved by Shri Annasaheb P. Shinde to the vote of the House.

*Amendment No. 5 was put and negatived*

**MR. CHAIRMAN:** I shall now put amendment No. 6 to Clause 2 moved by Shri Annasaheb Gotkhinde to the vote of the House.

*Amendment No. 6 was put and negatived*

**SHRI ANNASAHEB GOTKHIHDE:**  
Ayes have it.

**MR. CHAIRMAN:** Do you want Division?

**SHRI ANNASAHEB GOTKHIHDE:**  
Do you not want to hear me?

**MR. CHAIRMAN:** You have already spoken.

**SHRI ANNASAHEB GOTKHIHDE:**  
Not on this point.

**MR. CHAIRMAN:** I have already put it to vote. This has been negatived.

**SHRI ANNASAHEB GOTKHIHDE:**  
Is it the way that the Chair should behave with these amendments?

**MR. CHAIRMAN:** The question is:

"That clause 2 stand part of the Bill".

*The motion was adopted.*

*Clause 2 was added to the Bill.*

**MR. CHAIRMAN:** The question is:

"That clauses 3 and 4 stand part of the Bill".

*The motion was adopted.*

*Clauses 3 and 4 were added to the Bill.*

**MR. CHAIRMAN:** The question is:

"That Clause 1, the Enacting formula and the Title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

**SHRI BHANU PRATAP SINGH:** I beg to move:

"That the Bill be passed".

**MR. CHAIRMAN:** Motion moved:

"That the Bill be passed".

कुमारी भविनेन बल्लभ भाई पटेल (मेहसाणा) : सभापति महोदया, मेरा इतना ही कहना है कि गन्ने में जो परेशानी होती है तो इस को छोड़ कर कोई दूसरी चीज पैदा करो। गन्ना महाराष्ट्र में होता है, हमारे गुजरात में होता है। वहाँ जून कस्टेंट गन्ने में ज्यादा होता है। वहाँ मिलों को फायदा पहुंचता है। इसलिए मेरा सरकार से सुझाव है कि इस को छोड़ कर कोई दूसरी चीज की खेती करो, क्योंकि मिल मालिकों के दरवाजे पर बंद होते हैं ?

श्री भानु प्रताप सिंह : सभापति महोदया, मैं केवल इतना ही कहना चाहता हूँ कि उन्होंने बहुत सुझाव रखा है, हम उनको ध्यान में रखेंगे। लेकिन गन्ना उद्योग की सुरक्षा उत्तर प्रदेश और बिहार में ही पहुंचे-पहुल हुई थी। बाकी देश के लोगों में तो इसको बाध में सीखा।

**MR. CHAIRMAN:** The question is:

"That the Bill be passed".

*The motion was adopted.*  
18.00 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 21, 1979/Phalgun 30, 1900 (Saka).*